

FORM NO. 179
[See rule 285(3)]

Certificate to be issued by the accountant under Schedule VI [Table: Sl. No. 10]

Part A: Particulars of the Specified Fund			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	E-mail Id:		
5.	Contact Number:	Country Code	Number

Certificate
<p>I _____ have examined the books of account, if any, and other documents, including the annual statement in Form No. 178, showing the particulars of income of the nature of capital gains, arising or received by _____ (name of the specified fund) which is exempt under Schedule VI [Table Sl. No. 10] and the total income exempt under the said clause for the tax year ending _____.</p> <p>I affirm that the above particulars are true and correct to the best of my knowledge and belief.</p>

Place:

Signature:

Date:

Name of the accountant:

Designation:

Membership Number:

UDIN, if any:

Name of the Proprietorship/Firm:

Firm Registration Number:

Notes:

1. The name shall include full name of the specified fund.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. Where the specified fund has floated multiple schemes, the specified fund shall separately furnish the annual statement of exempt income in Form No. 178 for each scheme.
4. Some of the information in the form would be pre-filled to the extent possible.